

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 17.8.2001

OA 129/2001

Dr.N.P.Singh, Principal Scientist ini CSWFT, Avika Nagar.

... -Applicant

Versus

1. Union of India through Secretary, ICAR, Krishi Bhawan, New Delhi.
2. Director Vigilance, ICAR, Krishi Bhawan, New Delhi.

... Respondents

CORAM:

HON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIFMAN

HON'BLE MR.GOPAL SINGH, ADMINISTEATIVE MEMBER

For the Applicant ... Mr.Shiv Kumar

For the Respondents ... None

O R D E R

PER HON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIPMAN

The applicant has sought quashing of the charge-sheet. On earlier occasion also, vide OA 158/2000, the applicant had challenged the same charge-sheet on various grounds. But this Tribunal, vide order dated 12.7.2000, disposed of the said OA with the direction to the respondents to finalise the disciplinary proceedings pending against the applicant within six months from the date of receipt of that order. Thereafter, vide MA 27/2001, the department sought further extension of time to carry out the order of this Tribunal dated 12.7.2000 and this Tribunal was pleased to extend the time by two months i.e. upto the end of 20th March, 2001.

2. Now it is brought to our notice by the learned counsel for the applicant that in spite of the earlier order dated 12.7.2000 and further extention of time, the



department has not finalised the disciplinary proceedings pending against the applicant. Learned counsel for the applicant further submits that it is a serious matter and the Tribunal can initiate contempt proceedings against the department for non-compliance of the order of this Tribunal. However, we think it appropriate to give one more opportunity to the respondents to comply with the order of this Tribunal dated 12.7.2000 and dispose of this OA with the following directions :-

The respondents are hereby directed to finalise the disciplinary proceedings initiated against the applicant on the basis of the charge-sheet dated 26.4.93 vide No.32(1)/93-Vig. on or before 15th November, 2001. If the department fails to comply with the order on or before that date, this Tribunal would be constrained to initiate contempt proceedings against the concerned official respondents. No costs.

Gopal Singh

(GOPAL SINGH)

MEMBER (A)

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(B.S.RAIKOTE)

VICE CHAIRMAN